

RA. 47/89  
O.A. 1123/87

16

Shri Lachhman Dass

....

Applicant

Vs.

Union of India & others

....

Respondents

Review application No. 47/89 has been filed by Shri Lachhman Dass against the order of this Tribunal in O.A No. 1123/87 rejecting his application ~~for~~ <sup>against</sup> not interfering with the transfer order dated 1.4.87 in respect of the applicant and some others. It has been stated that in the review application that while passing the order the Tribunal did not consider the points raised relating to Article 15(1) and 15(3) of the Constitution discriminating in the matter of transfer between men and women, employee and non observance of rules. It has been stated that where there are no statutory rules, administrative instructions have the force of statutory rules. These points raised in the review application were considered at the time of hearing the original application and no new points have been brought out in the review application. It was held that the transfer order was an administrative order issued in public interest and normally the Court should not interfere in such matters unless there was some serious irregularity or malafide which was not established in this case. It is held that there has been no glaring omission or patent mistake or apparent error of law in deciding the original application and no new or convincing material has been brought out to warrant the review of the original order. In the circumstances, review application is rejected.



( B.C. MATHUR )  
VICE CHAIRMAN

Dy. 26.4.89.